

SUPREME COURT OF INDIA

This file relates to the reconsideration of the proposal for appointment of Shri Amit Negi, Advocate, as a Judge of the Allahabad High Court.

The above proposal made by the Collegium of the Allahabad High Court on 11th April, 2016 was initially approved by the Supreme Court Collegium on 30th August, 2016. The proposal in respect of Shri Amit Negi was, however, withheld by the Supreme Court Collegium in light of the communication dated 21st June, 2017 received from the then Chief Justice of the Allahabad High Court. However, on receipt of communications dated 12th and 21st September, 2017 received from the Chief Justice of the Allahabad High Court, the proposal for elevation of Shri Amit Negi was revived on 1st August, 2018. The proposal having been referred back by the Government to the Chief Justice of India has been placed before us for reconsideration.

We have carefully scrutinized the material placed on record including the reasons recorded in the file seeking reconsideration of the proposal for elevation of Shri Amit Negi. Grounds on which reconsideration of the above proposal has been sought have already been considered by Collegium while recommending the name of Shri Amit Negi on 30th August, 2016. Since the Collegium does not find any fresh material in the file referred back to it for reconsideration of the above proposal, the Collegium is of the considered opinion that Shri Amit Negi, Advocate deserves to be elevated to the High Court Bench.

The Collegium accordingly reiterates its recommendation dated 30th August, 2016, which was revived on 1st August, 2018, for appointment of Shri Amit Negi, Advocate as a Judge of the Allahabad High Court. The above proposal needs to be processed expeditiously.

(Ranjan Gogoi), C.J.I.

(Madan B. Lokur), J.

(A.K. Sikri), J.

December 04, 2018.

